

Name of the Corporate Debtor: JBM HOMES PRIVATE LIMITED (IN LIQUIDATION) [CIN : U74999TN2015PTC098813
Date of commencement of CIRP: 7th SEPTEMBER 2021; Date of commencement of Liquidation: 12th SEPTEMBER 2023

LIST OF STAKEHOLDERS as on 11th November 2023

Filing under clause (d) of sub-regulation (5) of regulation 31 the IBBI (Liquidation Process) Regulations, 2016

Annexure 9 - List of other creditors (Other than financial creditors and operational creditors)

S.No	Name of the Creditor	Details of Claim Received		Details of Claim Admitted						Amount in Rs.				
		Date of Receipt	Amount claimed	Amount of claims admitted	Nature of Claim	Amount Covered by Security Interest	Amount Covered by guarantee	Whether Related Party ?	% of Voting Share in SCC	Amount of Contingent Claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
1	Nishanthini Thinakaran	12-10-2023	17,77,246	17,77,246	Pre EMI claim of Homebuyer	-	-	No	0.096%	-	-	-	-	-
	TOTAL		17,77,246	17,77,246					0.096%					

For JBM HOMES PRIVATE LIMITED



S. VENKATARAMAN
Liquidator

Regn. No. IBBI/PA-002/IP-101068/2020-21/13433

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Sl NO	Category of creditor	Summary of claims received			Summary of claims admitted		Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted					
1	Secured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	Annexure 1	
2	Unsecured financial creditors belonging to any class of creditors	21	4,89,64,379	1	25,00,000	-	4,64,64,379	-	Annexure 2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	1	1,75,18,18,220	1	1,75,08,20,000	-	9,98,220	-	Annexure 3	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	2	13,75,00,000	1	8,45,28,538	-	5,29,71,462	-	Annexure 4	
5	Operational creditors (Workmen)	-	-	-	-	-	-	-	Annexure 5	
6	Operational creditors (Employees)	-	-	-	-	-	-	-	Annexure 6	
7	Operational creditors (Government Dues)	3	17,59,110	3	17,59,110	-	-	-	Annexure 7	
8	Operational creditors (other than Workmen and Employees and Government Dues)	20	10,46,72,952	15	8,03,44,890	-	2,43,28,062	-	Annexure 8	
9	Other creditors, if any, (other than financial creditors and operational creditors)	1	17,77,246	1	17,77,246	-	-	-	Annexure 9	
	TOTAL	48	2,04,64,91,907	22	1,92,17,29,784	-	12,47,62,123	-		

Notes :

- The Liquidator prepared the list of stakeholders based on the claims received in the Liquidation process as on 11th Nov. 2023 and the claims shared by the Resolution Professional to the Liquidator.
- The Liquidator rejected the claims which was received after the due date of submission of claims (i.e) 12th October 2023. However, if those claimants had submitted their claim during CIRP process and the same were considered by the Liquidator for adjudication.
- The Liquidator reviewed the claim forms received from the Resolution Professional which were submitted during the CIRP period. These claims are not figuring in the list of creditors filed by the RP with the Insolvency and Bankruptcy Board of India (IBBI) and these claimants have not submitted their claims during the Liquidation process. The Liquidator has sent emails to all these claimants advising them to submit the necessary documents to substantiate their claim. The Liquidator then adjudicated these claims based on the documents submitted by them and also based on the available documents submitted during CIRP. As the Resolution Professional has not shared the date of receipt of claim forms, the Liquidator is unable to capture the date of receipt of the same in the relevant column.
- The Liquidator has advised the claimants (whose email address are available in the claim form) the decision of regarding admission or rejection of their claims along with the classification of their debt and how the admitted debt will be dealt as per Sec 53 of IBC, 2016. Further, the Liquidator will publish the list of stakeholders in the website of the JBM Homes Private Limited (<http://jbmhomesliq.com/>), and the website of IBBI (<https://ibbi.gov.in>).
- The home buyers claims which are relating to the flats, commercial space are required to be treated as "excluded assets" of the Corporate Debtor as per the Hon'ble NCLT, Chennai vide their Liquidation order dated 12th September 2023. The order also specifies the modalities of dealing with the excluded assets like (i) payment of balance dues within specified time limit, (ii) disposal of that particular asset, if the balance dues are not paid as per order and (iii) distribution of the amount if the allottee has opted not to acquire the asset. Keeping in view these factors, as per the NCLT order, the claim forms submitted during the CIRP has been dealt with by the Liquidator, i.e. by rejecting the claims of allottees who are acquiring the units which are falling under this category of excluded assets. This has been suitably intimated to the respective claimants also.



For JBM HOMES PRIVATE LIMITED

S. Venkataraman
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Liquidator